

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTH ZONE, CHENNAI

**ORIGINAL APPLICATION NO.06 OF 2022**

**IN THE MATTER OF:**

PV.Subramanya Varma  
S/o Achyutha Rama Raju,  
Hyderabad

..... Applicant(s)

Versus

State of Telangana,  
Rep. by its Principal Secretary,  
EFS & T Department & Others

.... Respondent(s)

**REPORT OF THE DISTRICT COLLECTOR, SANGAREDDY (R-8)**

**RUNNING INDEX**

Sl.No	Date	Particulars	Page No.
1	24.07.2023	Report of the District Collector, Sangareddy	<b>1-5</b>
2	12.11.2022	Joint Chief Environmental Engineer, TS.P.C.B Order No.GN/173/TSPCB /ZO/RCP/LH/2022-229 (Annexure-I)	<b>6-11</b>
3	06.04.2023	Form-I Demand Notice U/s 8 of Revenue Recovery Act, 1864, issued by the Tahsildar, Ramachandapuram Mandal vide No.B/7568/2022 (Anexure-II)	<b>12</b>
4	15.04.2023	Receipt of Payment made by Sri Sai Balaji Stone Crusher (Annexure-III)	<b>13</b>
5	02.05.2023	Inventory of Attachment of Property (Annexure-IV)	<b>14-17</b>
6	29.05.2023	Copy of the Orders of the Hon'ble NGT (SZ), Chennai in I.A.No.60 of 2023 in O.A.No.6 of 2022 (Annexure-V)	<b>18-19</b>
7	10.06.2023	Copy of the Orders of the Hon'ble Court of JFCM, Sangareddy in case No.CC/0000545/2023 (Annexure-VI)	<b>20-21</b>
8	10.06.2023	Receipt of payment made by Sri Sai Balaji Stone Crusher (Annexure-VII)	<b>22</b>

Sl.No	Date	Particulars	Page No.
9	16.06.2023	Orders of the Hon'ble High Court of Telangana at Hyderabad in W.P.No.15103 of 2023 (Annexure-VIII)	<b>23-29</b>
10	10.07.2023	Receipt of payment made by Sri Sai Balaji Stone Crusher (Annexure-IX)	<b>30</b>
11	23.06.2023	Asst.Director, Mines & Geology, Sangareddy Report Lr.No.2114/NGT/2019	<b>31-32</b>
12	14.07.2023	Environmental Engineer, T.S.PCB, R.O-I, Sangareddy Report	<b>33-35</b>

Place: Sangareddy  
Date:24.07.2023

  
H.Yasmeen Ali  
Counsel for the Respondent No.8

**REPORT OF DISTRICT COLLECTOR, SANGAREDDY,  
(RESPONDENT NO.8)**

- 1) It is to submit that, the Hon'ble National Green Tribunal (SZ), Chennai in its order dated 15.05.2023 in O.A.No.6 of 2022 passed orders directing the Telangana State Pollution Control Board, District Collector and the Director of Mines and Geology to file a detailed report as to how many of stone crushing units are closed, the action taken against them, levy of compensation and also the amount collected from them.
- 2) It is respectfully submitted that, (06) Mineral Dealer Licenses have been granted by the Deputy Director of Mines and Geology, Nizamabad in Kollur village & Osman Nagar of Sangareddy District for Processing / Storing / Selling / Trading of the Mineral aggregates in favour of various firms as detailed below.

Sl.No	Name of the Stone Crusher	MDL License No.	Period	Present Status
01	M/s Pulluri Mining & Logistics Pvt. Ltd.	1440/MDR/SRD/2018	From 10.09.2018 to 09.09.2023	Dismantled the crusher.
02	M/s. Arkid Infra	1049/MDR/SRD/2018	From 01.06.2018 to 31.05.2021	Dismantled the crusher.
03	M/s Hitech Robo Sand	2073/MDR/SRD/2018	From 14.11.2018 to 13.11.2023	Dismantled the crusher.
04	M/s Gold Dust Ventures LLP	MDL6190967	From 04.04.2019 to 31.01.2022	Dismantled the crusher.

  
District Collector,  
Sangareddy  
SANGAREDDY DISTRICT.

05	M/s Sri Sai Balaji Stone Crusher	MDL6190730	From 02.01.2019 to 01.01.2022	Non working (Seized by the Revenue, Pollution Control Board and Mines & Geology Departments)
06	M/s Hanuma Enterprises	769/MDR/SRD/2018	From 17.05.2018 to 06.05.2023	Dismantled the crusher.

- 3) It is respectfully submitted that, the above Stone Crushing Units were issued with Closure Orders by the T.S.Pollution Control Board, RO-I, Sangareddy 14.05.2019, 10.12.2019 and 24.07.2020 respectively and out of the above mentioned (06) Units except for Unit mentioned at Sl.No.05 all other Units were dismantled on 11.01.2022 and 15.06.2022 respectively. The Unit mentioned at Sl.No.5 above was not dismantled and operated their unit clandestinely.
- 4) It is respectfully submitted that, the T.S. Pollution Control Board vide its order dated 12.11.2022 levied Environmental Compensation of Rs.30,25,000/- on the Unit Sri Sai Balaji Stone Crusher, for violating the conditions stipulated by the Board thereby causing pollution to the environment in accordance with methodology developed by the CPCB(**Annexure-I**).
- 5) It is respectfully submitted that, the Pollution Control Board again issued Show cause notice to the industry on 19.01.2023 directing to pay the environmental compensation levied within (15) days but the unit has not paid the Environmental Compensation. Subsequently the Pollution Control Board addressed a letter to the District Collector & Magistrate on 13.02.2023 requesting for recovery of Environmental Compensation (EC) from the unit immediately under Revenue Recovery Act. Further, a letter was addressed to SHO Ramachandrapuram on 24.03.2023 for taking

  
 District Collector,  
 Sangareddy

action against the Stone Crusher for tampering the seal provided to the crusher control room without taking permission from Revenue department/TSPCB. Subsequently, FIR No. 215/23 was filed against the unit on 25.03.2023 at Ramachandrapuram, Police Station. Further on 11.04.2023 the Pollution Control Board has requested this respondent for recovery of Environmental Compensation (EC) from the unit immediately under Revenue Recovery Act. Subsequently, a letter has been addressed to the Tahsildar, Ramachandrapuram Mandal vide Lr.No.H1/1849/2022, dated 11.04.2023. Accordingly, the Tahsildar, Ramachandrapuram Mandal has issued demand notice to the unit on 13.04.2023 under Revenue Recovery Act, 1864 to remit an amount of Rs.30,25,000/- towards Environmental Compensation within one week failing which disdain property will be brought to public sale (**Annexure-II**). Subsequently, the industry has paid Rs. 4,50,000/- towards Environmental Compensation on 15.04.2023 and the industry has not paid the balance environmental compensation fee of Rs. 25,75,000/-. Receipt enclosed herewith as **ANNEXURE-III**.

- 6) It is respectfully submitted that, the Tahsildar, Ramachandrapuram has issued inventory of the attached property on 02.05.2023, notice of movable property on 16.05.2023 and demand notice prior to attachment of land on 06.06.2023 under Revenue Recovery Act for recovering the balance Environmental Compensation of Rs. 25,75,000/-. (**ANNEXURE-IV**). In this connection the Unit Sri Sai Balaji Stone Crusher filed I.A.No.60 of 2023 in O.A.No.06 of 2022 against the Environmental Compensation levied by the Board and requested Hon'ble NGT to advance the hearing of OA No.6 from 17.07.2023 to an earlier date.

  
District Collector,  
Sangareddy

The Hon'ble NGT vide order dated 29.05.2023(**Annexure-V**) closed the advance hearing application and listed the case for hearing on 21.07.2023.

- 7) With regard to the FIR No.215/2023 filed against the Sri Sai Stone Crusher Unit at the Ramachandrapuram Police Station it is respectfully submitted that, the case was disposed by the Hon'ble JFCM Court, Sangareddy in the court of Special Judicial Magistrate of First Class for Trial of Cases under Telangana Prohibition and Excise Act cum III Additional Junior Civil Judge, Sangareddy on 10.06.2023 in Case No.CC/00000545/2023(**Annexure-VI**) sentencing to pay fine amount of Rs.1,00,950/- before the Lok Adalath as the occupier has admitted his guilt. The Stone Crusher Unit has paid the fine amount of Rs.1,00,950/- on 10.06.2023. Receipt is enclosed herewith as **ANNEXURE-VII**.
- 8) It is respectfully submitted that, the Sri Sai Balaji Stone Crushing Unit also filed WP No.15103 of 2023 before the Hon'ble High Court of Telangana at Hyderabad praying to quash the notices dated 06.04.2023, 02.05.2023, 16.05.2023 and 06.06.2023 issued by the Tahsildar, Ramachandrapuram Mandal, Sangareddy District under Revenue Recovery Act for recovering the Environmental Compensation levied by the Board. The Hon'ble High Court have disposed the case on 16.06.2023 passing orders (**Annexure-VIII**) that the petitioner shall deposit the compensation amount after deducting the amount already paid to the Board in six equated monthly installments commencing from the month of July, 2023; installments to be paid in the first week of each month; overall within six months and directed the respondents not to proceed with the impugned demand notices. Subsequently, the industry has

  
District Collector,  
Sangareddy  
**COLLECTOR**  
SANGAREDDY DISTRICT.

paid the 1<sup>st</sup> installment of Rs. 4,29,116/- on 10.07.2023 to the TSPCB Account bearing No. 39271613872. The industry has to pay the balance environmental compensation of Rs.21,45,884/- in remaining five installments as per the Hon'ble High Court order. The receipt is enclosed in **ANNEXURE-IX**.

- 9) It is respectfully submitted that, Sri Sai Stone Crusher Unit has not been in operation and ensured that, the Unit is not opened again.

Place: Sangareddy  
Date: 24.07.2023

*A. S. S.*  
District Collector,  
Sangareddy  
SANGAREDDY DISTRICT.



28

R. L.

**TELANGANA STATE POLLUTION CONTROL BOARD**

Zonal Office, 25-35/11, Tulasi Reddy Complex, 2<sup>nd</sup> Floor,  
Opp. Govt. ITI College, R.C.Puram, Sangareddy District - 502 032.  
Phone : 08455 280477, Website: tspcb.cgg.gov.in

**BY REGD. POST WITH ACK. DUE**

**Order No. GEN/173/TSPCB/ZO/RCP/LH/2022-229**

**Dt: 12.11.2022.**

**Sub:** TSPCB, ZO, R.C. Puram – M/s. Sai Balaji Rock Sand Industries (Stone Crushing unit), Sy. No.193 &194, Kollur(V), Ramachandrapuram (M), Sangareddy District – Environmental Compensation levied – Reg.

- Ref:**
1. Inspection by the Board officials on 06.03.2019.
  2. Show Cause Notice issued to the industry on 15.03.2019.
  3. T.O. report to the Board Office on 15.04.2019.
  4. Closure Order issued on 14.05.2019.
  5. Inspection by the Board officials on 13.06.2019.
  6. Reminder letter to the SEE, TSSPDCL on 17.06.2019.
  7. Lr. to CMD, TSSPDCL on 19.07.2019.
  8. Letter addressed to the District Collector on 10.12.2019.
  9. Letter addressed to the Tahsildhar, RC Puram on 20.12.2019.
  10. Reminder letter addressed to the Tahsildhar, RC Puram on 13.02.2020.
  11. Inspection by the Joint Inspection of Revenue, TSPCB and Mining Officials on 16.12.2020.
  12. Inspection by the Board officials on 04.01.2021.
  13. T.O. report to the Board Office on 11.01.2021.
  14. Lr. No. H2/65/2021 received from the District Collector w.r.t. W.P. (PIL No. 233/2020) on 01.02.2021.
  15. T.O. report to the Board Office on 05.11.2021.
  16. Joint Inspection Team constituted by Hon'ble NGT vide order dated 17.01.2022.
  17. Hon'ble High Court orders dated 18.01.2022 in WP No. 12022 of 2020.
  18. Inspection by the Joint Inspection Team on 08.03.2022.
  19. T.O. report to the Hon'ble NGT on 30.03.2022.
  20. Inspection by the Board officials on 15.06.2022.
  21. Letter addressed to the District Collector on 20.06.2022.
  22. Hon'ble NGT order dated 17.08.2022 in OA No.06 of 2022.
  23. Inspection by the Board officials on 29.08.2022.
  24. Letter addressed to the District Collector on 01.09.2022.
  25. Letter addressed to the Tahsildhar, RC Puram on 02.09.2022.
  26. Inspection by the Board officials on 03.09.2022.
  27. Lr. No. H2/1849/2022 received from the District Collector w.r.t. W.P. No. 12022 of 2020 and OA No. 06 of 2022 filed by Sri P.V.Subramanya Varma, S/o. Sri Achuta Ramaraju, R/o, Khairathabad, Hyderabad.
  28. Inspection by the Board officials on 17.10.2022.
  29. Letter addressed to the Tahsildhar, RC Puram on 25.10.2022.
  30. Lr. No. 01/PCB/RO-I-SRD/CFE/2022, Dt: 31.10.2022.
  31. T.O. Notice No. GEN/173/TSPCB/ZO/RCP/LH/2022-224, Dt: 31.10.2022.
  32. Hearing held at TSPCB, Zonal Office, R.C.Puram on 07.11.2022.
  33. Industry's letter dated 09.11.2022.
  34. T.O. Order No. GEN/173/TSPCB/ZO/RCP/LH/2022-225, Dt: 09.11.2022.
  35. Representation dated 11.11.2022 by the stone crushing industries located in 111 G.O.
  36. Hearing held at TSPCB, Zonal Office, R.C.Puram on 11.11.2022.

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WHEREAS, you are operating a crusher in the name of M/s.Sai Balaji Rock Sand Industries at Sy. No.193 &194, Kollur (V), Ramachandrapuram (M), Sangareddy District.

29

WHEREAS, the Board Officials inspected your unit on 06.03.2019 and issued show cause notice vide reference 2<sup>nd</sup> cited for operating the unit without consents of the Board required under Water and Air Acts. Subsequently, the Board issued closure orders and power disconnection orders to the industry on 14.05.2019.

WHEREAS, the Board Officials again inspected your unit on 13.06.2019 and observed that, the stone crusher is in operation. The Board has addressed a reminder letter to the Superintending Engineer (Operations), TSSPDCL, Sangareddy and the Chairman & Managing Director, TSSPDCL, Corporate Office, Hyderabad vide reference 6<sup>th</sup> & 7<sup>th</sup> cited for disconnection of power supply.

In the meanwhile, M/s. D.S.R Educational Society, Office at Plot No. 901, II<sup>nd</sup> Floor, DSR Tranquil, Ayyappa Society, Madhupur, Hyderabad has filed a writ Petition No. 15471 of 2019 against your Stone Crusher, before the Hon'ble High Court. The Hon'ble High Court vide order dated 18.10.2019, has passed an interim direction directing the TSPCB to ensure that the Stone Crusher do not carry on crushing operation in the premises.

The Board has addressed letter to the District Collector & Magistrate, Sangareddy vide reference 8<sup>th</sup> cited requesting to direct the Tahsildhar, RC Puram to confiscate the stone crusher under Section 133 of Code of Criminal Procedure which deals the procedure for removal of public nuisance and process thereof and subsequently, addressed a letter to the Tahsildhar, RC Puram in this regard.

A reminder letter dated: 13.02.2020 was also addressed to the Tahsildhar, RC Puram by the Office of the District Collector, Sangareddy with a direction to submit the action taken report. Accordingly, as per instructions from District Collector, the team consisting of Tahsildhar, Ramachandrapuram Mandal, Environmental Engineer, TSPCB, Sangareddy, AD (Mines), Sangareddy and officials of TSSPDCL inspected the industry on the night of 16.12.2020. During inspection, it was observed that the above stone was not in operation. The Tahsildhar, Ramachandrapuram Mandal seized the power transmission equipments of the above stone crusher.

The Board Officials again inspected the stone crusher on 04.01.2021, and observed that the stone crusher is not in operation. During inspection on 11.01.2022, it was observed that the above stone crusher is not in operation and ideal. However, storage of metal and dust observed within the premises.

WHEREAS, Sri. P.V.Subramanya Varma, S/o. P.Atchutha Rama Raju, R/o. Hyderabad has sent a representation to the Chairman, Hon'ble NGT, Principal Bench, New Delhi. The Hon'ble NGT registered the representation as Original Application (O.A.) No.6 of 2022. The main prayer of the applicant is as follows:

- (A) Restrain Respondent No.15 to 33 (29th respondent is M/s. Sai Balaji Rock Sand Industries) from carrying illegal and unauthorized crushing activities in Rangareddy District and Sangareddy Districts without obtaining Consent from 4<sup>th</sup> Respondent / Telangana State Pollution Control Board.
- (B) Appoint and expert Committee to conduct surprise inspection on the units run by Respondent Nos.15 to 33 in order to examine the real activity and assess the damage caused to the environment in Rangareddy and Sangareddy Districts of State of Telangana.

30

(C) Pass and order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and the circumstances of the present application.

- I. Direct the respondent Nos.1 to 14 to initiate stringent action against the respondent Nos. 15 to 33 for an unauthorized and illegal operation of stone crushing activities in Ranga Reddy and Sanga Reddy Districts of State of Telangana without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent.
- II. Direct the Respondent Nos. 1 to 14 to demolish / remove all the illegal and unauthorized structures erected by the Respondent Nos. 15 to 33 without obtaining Consent for Establishment and Consent for Operation from the 4<sup>th</sup> respondent as laid down under the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- III. Direct the Respondent Nos. 1 to 14 preventing establishment and operation of the illegal and unauthorized stone crushing units of Districts which is bad in law and contrary to the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 and in violation of the fundamental rights guaranteed under Article 21 of the constitution of India and accordingly direct the respondent Nos. 1 to 14 to seize and prevent the operation of the Respondent Nos. 15 to 33.
- IV. Direct the Respondent Nos. 15 to 33 to pay environmental compensation including the cost of restitution of Environment under Section 15 of NGT Act, 2010.
- V. Pass any order or orders as this Hon'ble Tribunal may deem fit and appropriate in the facts and circumstances of the present application.

WHEREAS, the Hon'ble NGT vide orders dated 17.01.2022 appointed a Joint Committee and directed to impose environmental compensation for the violations committed by them if any, apart from assessing compensation for the damage caused to the environment, including cost required for restoration of the same.

During inspection on 08.03.2022 by the Joint Committee constituted by the Hon'ble NGT vide order dt.17.01.2022 in O.A.No.06 of 2022, the above stone crusher was observed not in operation and idle. However, legacy storage of metal and dust was observed within the premises. During inspection on 15.06.2022, it was observed that the industry again installed the DG Sets for operating the crusher clandestinely.

The Board has addressed letter the District Collector & Magistrate, Sangareddy 20.06.2022 requesting to issue necessary instructions to the Revenue Authorities in compliance of the orders of Hon'ble High Court on 18.01.2022 in WP.No.12022 of 2020 to stop the operations of the stone crusher.

The Board Officials again inspected the stone crusher on 29.08.2022, and observed that the stone crusher has installed DG set for operating the crusher clandestinely. The Board has addressed letter The District Collector & Magistrate, Sangareddy and the Tahsildhar, RC Puram vide letter dated 01.09.2022 & 02.09.2022 requested to issue stop the operation of the stone crusher by seizing and

31

confiscating the machinery in compliance of the orders of Hon'ble High Court on 18.01.2022 in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

During inspection on 03.09.2022 by the Joint Inspection Team, consisting of Officials of TSPCB, Mines & Geology and Revenue the stone crusher was not in operation and the DG set was removed.

The Board Officials again inspected the stone crusher on 17.10.2022, and observed that the stone crusher has re-installed removed DG set for operating the crusher clandestinely.

The Board has addressed letter the District Collector & Magistrate, Sangareddy and the Tahsildhar, RC Puram vide letter dated 25.10.2022 requested to seize / confiscate the DG set and machinery for compliance with the directions issued by the Hon'ble High Court in WP.No.12022 of 2020 & Hon'ble NGT, Chennai in the matter OA No. 06 of 2022.

The RO, Sangareddy vide reference 30<sup>th</sup> cited, submitted a detailed report on the status of the industry and indicating the no. of days of violation of the Board Directions as follows:

Operation of unit observed and issued Show Cause Notice for operating without CFE/CFO of the Board	15.03.2019	No. of days of violation is 373 + 138 = 511 days
Closure Orders issued and power was not disconnected.	14.05.2019	
Government issued Lock Down Orders due to COVID-19	21.03.2020 (till 31.07.2020)	
Seizure of power transmission equipment of stone crusher during Joint Inspection of Revenue, TSPCB and Mining Officials	16.12.2020	
Reinstallation and operating the stone crusher by installing DG Set.	15.06.2022	No. of days of violation is 80 days
DG set removed	03.09.2022	
Reinstallation and operating the stone crusher by installing removed DG Set.	17.10.2022	No. of days of violation till date is 14 days
Total no. of violating days		605 days

Accordingly, the Board calculated Environmental Compensation in compliance with the Hon'ble NGT Orders dated 17.01.2022, as per the calculation below:

Environmental Compensation to be levied:

$$\text{Environmental Compensation (EC)} = P_1 \times N \times R \times S \times L_f$$

Where

$P_1$  - Pollution index of industrial sector

$N$  - No of days of violation took place

$R$  - A factor in Rupees for EC

$S$  - Factor for scale of operation

$L_f$  - Location factor

$P_1$  is taken as 50 duly considering the category of the industry i.e., Orange Category.

$N$  taken as 605 days for which period violation took place.

$R$  is suggested to consider as 250

$S$  is taken as 0.5 considering the unit is small scale industry

L<sub>p</sub> is taken as 1 considering the city population is < 1 million in which the industry existing. 32

Vide reference 31<sup>st</sup> cited, you are issued with a show cause cum hearing notice intimating the levy of environmental compensation of Rs.37,81,250/- and directed to appear before the External Advisory Committee of Zonal Office, R.C.Puram in the Office of Joint Chief Environmental Engineer, Zonal Office, R.C.Puram, TSPCB on 07.11.2022 at 11.30 AM for hearing in this regard.

Accordingly, you were given opportunity of hearing before the External Advisory Committee of Zonal Office, R.C.Puram on 07.11.2022 at 11.30 AM, which you have attended. The industry informed that they were issued with closure orders on 14.05.2019 and power connection to the crusher was disconnected and the crusher was not in operation at any point of time. Further, they did not have renewal of Mineral Dealer Lease (MDL) from Mines & Geology Department and therefore it could be safely presumed that there was no activity in the site at any point of time. The unit was closed during the COVID period. The industry also submitted an application to the Board for grant of CFO and they were neither approved nor rejected and are pending for consideration before the Board. The industry submitted they have never committed any violation environmental loss and is in severe financial crises. They have used DG sets for 50 families who worked in their place for trading road metal and road work materials. In view of the same, the industry requested to drop the levy of Environmental Compensation.

The Committee observed that the industry made an online application vide application no. 1876228 on 14.03.2019 directly for CFO (Fresh) of to the Board. The application was returned by the RO on 15.03.2019 with an advice to make an application through single window system (TSiPASS). Accordingly no application of the industry is pending with the Board. Further, during several inspections by Board officials and also the Joint Committee, it was observed that the industry is being operated clandestinely using DG.Sets. The Committee after detailed discussions, recommended to levy final Environmental Compensation of Rs.37,81,250/- for violation of Board's Closure orders.

WHEREAS, the Board vide order dt.09.11.2022 issued directions Levying the Environmental Compensation for Rs. 37,81,250/- (Rupees Thirty Seven Lakhs Eighty One Thousand Two Hundred and Fifty Only).

WHEREAS, the stone crushing industries located in 10 KM radius area of Osman Sagar & Himayath Sagar lakes have represented to the Board stating that the Environmental Compensation levied is on higher side and pollution potential of the industry is minimum and the industries are small scale industry falling under orange category and requested to reduce the Environmental Compensation levied.

WHEREAS, the issue was again review before the External Advisory Committee at T.S Pollution Control Board, Zonal Office, R.C.Puram 11.11.2022 to examine the representation submitted by the industries located in 10 KM radius area of Osman Sagar & Himayath Sagar lakes. The Committee noted that the pollution index (PI) considered for assessment was taken as 50 and R factor in rupees was taken as 250. The committee after detailed examination of the representation

33.

of the industry noted that the industries are small scale industries which have pollution potential for Orange category. The committee recommended to consider minimum Environmental Compensation of Rs.5000/- per day as per the guidelines of CPCB for levying the environmental compensation.

WHEREAS, after careful examination of the material facts of the case, objections of the industry and recommendations of the committee, the Board hereby levy revised Environmental Compensation as per the calculation below:

Environmental Compensation to be levied:

$$\text{Environmental Compensation (EC)} = P_1 \times N \times R \times S \times L_f$$

Where

P<sub>1</sub> - Pollution index of industrial sector

N - No of days of violation took place

R - A factor in Rupees for EC

S - Factor for scale of operation

L<sub>f</sub> - Location factor

P<sub>1</sub> is taken as 45 duly considering the category of the industry i.e., Orange Category.

N taken as 605 days for which period violation took place.

Minimum Environmental Compensation of Rs.5000/- per day shall be considered for assessment of Compensation.

$$\begin{aligned} \text{Hence, the Environmental Compensation is } & 5000 \times 605 \\ & = \text{Rs.30,25,000/-} \end{aligned}$$

In view of the above, the Board hereby levy revised Environmental Compensation of Rs.30,25,000/- (Rupees Thirty Lakhs and Twenty Five Thousands Rupees Only) in compliance with the Hon'ble NGT Orders dated 17.01.2022, for operating units without consents of the Board, continuing operations even after issue of closure orders by the Board issued under section 31 (A) of Air (P&CP) Act, 1981 and for causing damage to the environment.

You are directed deposit the Rs.30,25,000/- (Rupees Thirty Lakhs and Twenty five Thousands Rupees Only) towards Environmental Compensation within one week.

Sd/- 12/11/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER

To  
M/s. Sai Balaji Rock Sand Industries,  
(Stone Crushing unit),  
Sy. No.193 &194, Kollur(V),  
Ramachandrapuram (M),  
Sangareddy District.

Copy to the E.E. R.O., Sangareddy, Sangareddy District for information and necessary action.

981 18

GOVERNMENT OF TELANGANA  
OFFICE OF THE TAHSILDAR, RAMCHANDRAPURAM MANDAL, SANGAREDDY DISTRICT  
No. B/7568 /2022 Dated:06.04.2023

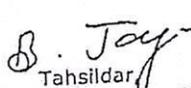
**FORM - 1**  
(See Section 8)  
**DEMAND NOTICE UNDER SECTION 8 OF REVENUE RECOVERY ACT, 1864**

It is notified that, Sri Srikanth Naik, Mandal Girdawar, Ramchandrapuram Mandal, Sangareddy District is authorized to distrain the property of the under mentioned defaulter for arrears of public revenue due by him:

Number and name of the village	Name of the defaulter	For what period arrears are due	Amount of arrears due	Date on which arrears fell due.	Demand notice Fee	Interest rate and amount	Date of distress and delivery of copy to defaulter or if no distress is made, date of payment of sum due
Kollur	M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) Sy No.193 & 194	605 days	30,25,000/-	15.03.2019 to 17.10.2022	30,25,000/-	30,25,000/-	

The defaulter is hereby informed that, if the amount due together with notice fee and all expenses of distress be not previously immediately discharged, the distained property will be immediately brought to public sale.

Date: 6 .04.2023

B. Jay   
Tahsildar  
Ramchandrapuram (M)  
6/4/2023

**NOTE: 1.** The defaulter i.e., Management of M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) situated in land Sy No.193 & 194 of Kollur village, Ramchandrapuram Mandal, Sangareddy District is informed that on presentation of this distraint order, he should pay the arrears together with the notice fee to the person employed to make the attachment and obtain a receipt from him.

**NOTE: 2.** The distrainer should produce this demand and if the sum due be not at once paid he may make distress and on the day on which the property is distrained, he should deliver to the defaulter a copy of the demand endorsing thereon a list of the property distrained and the name of the place where it is kept.

**NOTE:3.** The arrears amount to be paid within the period of one week from date of receipt of this Notice.





Inventory of the Attached Property - 19

List of the movable property of M/s. Sri Balaji Rock Sand Industries (Stone Crushing Unit) in the village of Kollur detained by ... for arrears of Revenue due by the defaulter, forwarded to the Tahsilidar/Officer, Ramchandrapuram.

Name of the articles	Estimated value	Amount of arrears due	Date of distress and of copy given to defaulter
1	2	3	4
Machinery (Approx)		25,75,000/- (30,25,000- 4,50,000)	06.04.2023
Excavator old;(Approx)			
Power control board(Approx)			
Disel Drums: 34 (7-Full & 27-Empty) (Approx)			
Air Conditioner: 1(Approx)			
Computer System: 1(Approx)			
8-Plastic Chairs(Approx)			
Servo Gear Oil-3 drums(Approx)			
Castrol Grees: 1(Approx)			
Dust 200 Tons Approx(Approx)			
20 mm Kankara 150 Tons Approx			
11KVA Transformer 1(Approx)			

Station: Ramchandrapuram  
Date: 2-05-2023

(Designation) Detaining Officer  
Mandal Officer  
Ramchandrapuram (M)

28-3-20

GOVERNMENT OF TELANGANA  
OFFICE OF THE TAHSILDAR, RANICHANDRAPURAM MANDAL,  
SANGAREDDY DISTRICT

Lr No.B/7568/2023

Date: 16.05.2023.

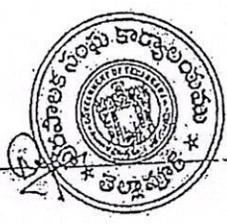


It is hereby notified that the under mentioned property of M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) a revenue defaulter, in the village of Kollur of Ranichandrapuram Mandal, has been detained in satisfaction of arrears of land revenue due by him and that unless those arrears with interest and other charges shall be previously paid the said property will be sold by public auction near the site of M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) at the said village: Kollur on 30<sup>th</sup> Day of May 2023 or other day to which the sale may be adjourned. The sale will commence at 11 'O' Clock AM, and the property will be knocked-down to the highest bidder without reserve for ready cash. The purchasers will not be permitted to carry away any part of the property until he has paid for the same in full. The sale will be subject Regulation VII of 1928 and Act VII of 1914 respectively.

If the purchasers fail to pay the purchase-money, the property will be resold and the defaulting purchasers will be liable for any loss arising as well as for the expenses incurred on the resale.

The notice was affixed on the defaulter's house or premises (as the case may be) where the Schedule of property detained.

Name of the articles	Date of distress and of copy given to defaulter
1	3
Machinery (Approx):	06.04.2023 & 2.5.2023
Excavator old (Approx)	
Power control board (Approx)	
Diesel Drums-34 (7-Full & 27-Empty) (Approx)	
Air Conditioner-1 (Approx)	
Computer System-1 (Approx)	
8-Plastic Chairs (Approx)	
Servo Gear Oil-3 drums (Approx)	
Castrol Grees-1 (Approx)	



2)

Dust 200 Tons Approx(Approx)	
20 mm Kankar 150 Tons Approx	
11KVA Transformer -1(Approx)	

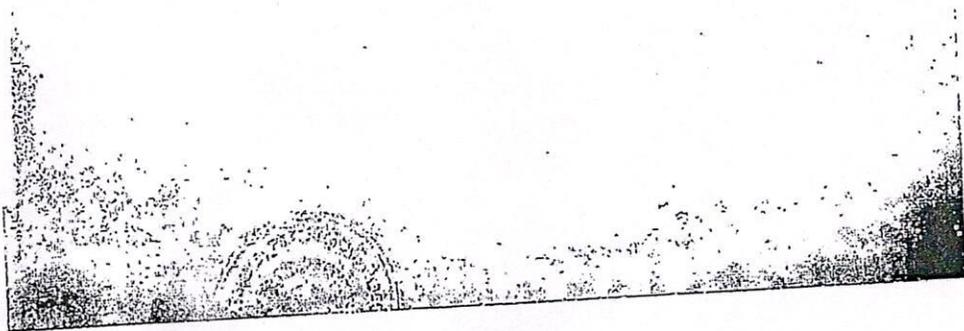
Station: Raichandrapuram

Date: 16-05-2023

*[Signature]*  
Tahsildar  
RAICHANDRAPURAM  
Raichandrapuram (M)  
Sangareddy Dist.

Note

;- Fifteen days must elaps from the date on which the notice is affixed to the premises before sale takes place.



28 4

FORM No.4  
DEMAND PRIOR TO ATTACHMENT OF LAND  
(Section-25)

22

Notice of demand to M/s Sai Balaji Rock Sand Industries (Stone Crushing Unit) in the village of Kollur of Ramchandrapuram Mandal take notice that the Tahsildar of Ramchandrapuram Mandal demands from you the sum of Balance amount of Rs.25,75,000/- (Twenty Five Lakhs & Seventy Five Thousand Rupees) which was imposed penalty under Revenue Recovery Act for violating the conditions stipulated by the Board thereby causing pollution to the Environment and you are required to pay the amount within 15 Days from the date of the service of this notice.

You are now required to \_\_\_\_\_ on account of peon's batta.

B. Jeej 6/6/2023  
Tahsildar  
Ramchandrapuram (M)  
Secretary

Station: Ramchandrapuram  
Date: 06.06.2023

Item No.01:-BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

(Through Video Conference)

Original Application No. 06 of 2022 (SZ) &  
I.A. No. 60 of 2023(SZ)

## IN THE MATTER OF:

P.V. Subramanya Varma,  
Hyderabad.

...Applicant(s)

Versus

The State of Telangana,  
Rep by its Principal Secretary,  
Environment, Forests, Science & Technology Dept,  
Hyderabad and Ors.

...Respondent(s)

Date of hearing: 29.05.2023.

## CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. V.B. Subrahmanyam.

For Respondent(s): Mrs. Renuka Devi represented  
Mrs. H. Yasmeen Ali for R1 to R3, R6 to R12, R14.  
Ms. J. Dayana represented  
Mr. T. Sai Krishnan for R4.  
Mr. L. Suryaprabhu represented  
Mr. G.M. Syed Nurullah Sheriff for R13.

M/s. Unnam Law Firm for R21.  
M/s. Roshini Ravikumar, Mahesh Kumar. S,  
R. Rachana & Bhavani. S for R29 / IA.

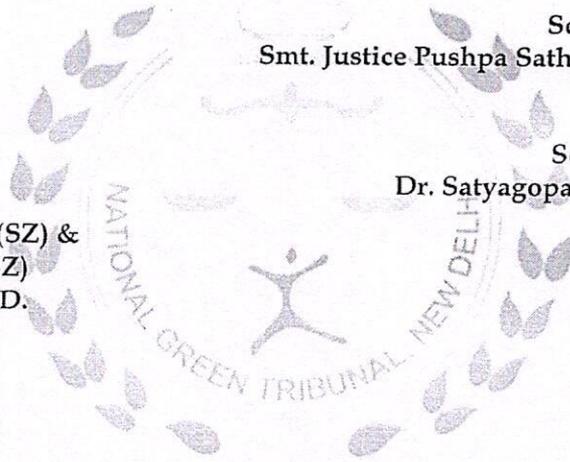
ORDER

1. The advance hearing application [I.A. No. 60 of 2023(SZ)] is closed.
2. Let the matter be listed on 21.07.2023.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.06/2022 (SZ) &  
I.A. No.60/2023(SZ)  
29<sup>th</sup> May, 2023. AD.



7/14/23, 5:32 PM

Case Status : Search by FIR number

<b>Daily Status</b>	
JFCM Courts, Sangareddy	
In the court of :Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III	
Additional Junior Civil Judge, Sangareddy	
CNR Number :TSSN040015022023	
Case Number :CC/0000545/2023	
STATE OF TELANGANA PS Ramachandrapuram versus Kadiyaam Kalyan Chander	
Date : 10-06-2023	
<hr/>	
<b>Business</b>	: Accused present and examined u/s 251 Cr.P.C and admitted his guilt and sentenced to pay fine amount of Rs.1,00,950/- before lok adalath
<b>Nature of Disposal</b>	: SETTLED BEFORE LOK ADALAT
<b>Disposal Date</b>	: 10-06-2023
Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III Additional Junior Civil Judge, Sangareddy	

**JFCM Courts, Sangareddy**  
**Case Details**

Case Type	: CC - CALENDAR CASE		
Filing Number	: 1296/2023	Filing Date:	10-06-2023
Registration Number	: 545/2023	Registration Date:	10-06-2023
CNR Number	: TSSN04-001502-2023		

**Case Status**

First Hearing Date	: 10th June 2023
Decision Date	: 10th June 2023
Case Status	: Case disposed
Nature of Disposal	: Uncontested--SETTLED BEFORE LOK ADALAT
Court Number and Judge	: 2-Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III Additional Junior Civil Judge, Sangareddy

**Petitioner and Advocate**

1) STATE OF TELANGANA PS Ramachandrapuram
---

**Respondent and Advocate**

1) Kadiyaam Kalyan Chander
----------------------------

**Acts**

Under Act(s)	Under Section(s)
INDIAN PENAL CODE	336,278,188
ENVIRONMENT (PROTECTION) ACT	16

**FIR Details**

Police Station	: Ramachandrapuram
FIR Number	: 215
Year	: 2023

**Case History**

Registration Number	Judge	Business on Date	Hearing Date	Purpose of Hearing
545/2023	Special Judicial Magistrate of I Class for trial of cases under Telangana Prohibition and Excise Act cum III Additional Junior Civil Judge, Sangareddy			Disposed

No. 70924  
**ORIGINAL**  
 (Form of receipt to be granted by the Court)

IN THE COURT OF THE

Received this 10 day of 6  
 2023 from K. Kalpana Chaudhary  
 of Pandharpur the sum of  
 Rupees one lakh nine thousand being the  
<sup>fifty only</sup>  
 whole/part of the Fine/Compensation directed to be  
 paid by Self the  
 accused/complainant in C.C./S.T.C. No. 545/23  
 on  
 the file of this Court

Rs. 1,00,950/-

P. T. Raja  
 Session Judge  
 Judicial Magistrate of First Class  
 Metropolitan  
 -cum- Addl. Junior Civil Judge  
 Magistrate  
 Spl. Prohibition & Excise Court  
 SANGAREDDY

[ 3311 ]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

FRIDAY, THE SIXTEENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY THREE

PRESENT

THE HON'BLE THE CHIEF JUSTICE UJJAL BHUYAN  
AND  
THE HON'BLE SRI JUSTICE N.TUKARAMJI

WRIT PETITION NO.15103 OF 2023

Between:

M/s.Sri Sai Balaji Rock Sand Industries Pvt. Ltd., Represented by its Authorized Signatory, Kadiyam Kalyan Chander, S/o. K. Ramachandraiah Age 35 years, 3-9-549, Near Saharastates, Sri Rama Hills Colony, Mansoorabad, L.B.Nagar, Ranga Reddy.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The Tahsildar, Ramchandrapuram Mandal, Sangareddy District
3. Telangana State Pollution Control Board, Paryavaran Bhavan Sanath Nagar Hyderabad. Rep by its Chairman
4. The Zonal Office, Telangana State Pollution Control Board, 25-35/11, Tulasi Reddy Colony, R.C. Puram, Sangareddy District. Rep. by its The Joint Chief Environmental Engineer

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order, or Direction more particularly one in the nature of Writ of Mandamus declaring the Impugned Demand Notice, dated 06.04.2023, inventory of the Attached property, dated 02.05.2023, Notice of Sale, dated 16.05.2023 and Demand Notice, dated 06.06.2023 under Revenue Recovery Act, are without having jurisdiction, contrary to The Air (Prevention and Control of

Pollution) Act, 1981, and in contravention to Section 8, 9, 22 and 25 of the Telangana Revenue Recovery Act, 1864 as being arbitrary illegal and violative of Article 14, 19(1)g and 300A of the Constitution of India and violative of principles of natural justice, and consequently quash the Impugned Demand Notice, dated 06.04.2023, inventory of the Attached property, dated 02.05.2023, Notice of Sale, dated 16.05.2023 and Demand Notice, dated 06.06.2023 under Revenue Recovery Act.

**IA NO: 1 OF 2023**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pending disposal of the present Writ Petition the Hon'ble Court stay all further proceedings pursuant to issuance of Demand Notice, dated 06.04.2023, inventory of the Attached property, dated 02.05.2023, Notice of Sale, dated 16.05.2023 and Notice dated 06.06.2023 under Revenue Recovery Act.

**Counsel for the Petitioner: SRI RAJESH MADDY**

**Counsel for the Respondent Nos.1 & 2: GP FOR REVENUE**

**Counsel for the Respondent Nos.3 & 4: SRI PRANAV, S.C. FOR TSPCB**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE UJJAL BHUYAN**

**AND**

**THE HON'BLE SRI JUSTICE N. TUKARAMJI**

**WRIT PETITION No.15103 of 2023**

**ORDER:** *(Per the Hon'ble the Chief Justice Ujjal Bhuyan)*

Heard Mr. Rajesh Maddy, learned counsel for the petitioner and Mr. Pranav, learned counsel appearing for the Telangana State Pollution Control Board.

2. By filing this petition under Article 226 of the Constitution of India, petitioner has assailed legality and validity of the demand notice issued by the Tahsildar, Ramchandrapuram Mandal dated 06.04.2023 under Section 8 of the Revenue Recovery Act, 1864.

3. The aforesaid notice has been followed by subsequent notice dated 16.05.2023 for the purpose of attachment of the schedule property of the petitioner.

4. The above notices have been issued following the order dated 09.11.2022 passed by the Telangana State Pollution Control Board (briefly, 'the Board' hereinafter) under Section 31-A of the Air (Prevention and Control of Pollution) Act, 1981.

5. We may mention that National Green Tribunal, Southern Bench, Chennai, in O.A.No.06 of 2022 had passed an order dated 17.01.2022 levying compensation against the petitioner for operating its industrial unit without consent of the Board and continuing operations even after issuance of closure order by the Board and for causing damage to the environment. Following the same, the Board passed an order on 09.11.2022 quantifying environmental compensation at Rs.37,81,250.00 and directed the petitioner to deposit the said amount with the Board within one week. Thereafter, the Board passed a subsequent order on 12.11.2022 revising the quantum of environmental compensation to Rs.30,25,000.00 and directed the petitioner to deposit the said amount within

one week. Since the petitioner failed to deposit the said amount, recourse has been taken to the provisions of the Revenue Recovery Act, 1864 pursuant to which the impugned demand notices have been issued.

6. In view of the submission made by learned counsel for the petitioner which has found acceptance with learned counsel for the Board and which the court also finds to be a reasonable one, it is not necessary to delve into the various grounds of challenge to the impugned notices.

7. Learned counsel for the petitioner submits that the compensation amount of Rs.30,25,000.00 would be paid by the petitioner in six equated monthly instalments after deducting the amount already deposited.

8. In view of the above, we direct that the petitioner shall deposit the compensation amount after deducting the amount already paid to the Board in six equated monthly instalments commencing from the month of July, 2023;

instalments to be paid in the first week of each month;  
overall within six months.

9. In view of the above, respondents are directed not to  
proceed with the impugned demand notices.

10. This disposes of the writ petition.

Miscellaneous applications pending, if any, shall  
stand closed. However, there shall be no order as to costs.

SD/- C.PRAVEEN KUMAR  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Revenue Department, State of Telangana, Secretariat, Hyderabad.
2. The Tahsildar, Ramchandrapuram Mandal, Sangareddy District
3. The Chairman, Telangana State Pollution Control Board, Payavaran Bhavan Sanath Nagar Hyderabad.
4. The Joint Chief Environmental Engineer, Zonal Office, Telangana State Pollution Control Board, 25-35/11, Tulasi Reddy Colony, R.C. Puram, Sangareddy District.
5. One CC to SRI RAJESH MADDY, Advocate [OPUC]
6. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
7. One CC to SRI PIRANAV, S.C. for TSPCB [OPUC]
8. Two CD Copies

MP  
SW

HIGH COURT

DATED:16/06/2023



ORDER

WP.No.15103 of 2023

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

11  
MA  
23/6/23

You have successfully  
completed the transfer

Reference Number N191232541598059

From	Current 9999 9502 0001 11
To	TELANGANA STATE POLLUTION CONTROL BOARD STATE BANK OF INDIA Current Account 3927 1613 872
Amount	₹4,29,116.00
Date	Today, 10 Jul 2023
Transfer Mode	National Electronic Funds Transfer(NEFT)
Remarks	Compensation
Notify	+91 9502111222

**GOVERNMENT OF TELANGANA  
OFFICE OF THE ASST.DIRECTOR OF MINES & GEOLOGY: SANGAREDDY**

**From:**  
B. Madhu Kumar, M.Sc.  
Asst. Director of Mines & Geology I/c,  
Sangareddy.

**To,**  
The District Collector,  
Sangareddy District.

**Lr. No.2114/NGT/2019, Dt.23.06.2023**

Sir,

**Sub: Mines & Quarries** – Office of the Asst. Director of Mines & Geology, Sangareddy District – NGT - O.A.No.6 of 2022 filed against the illegal operation of Stone Crushing unit in G.O.Ms.No.111 area-Stone Crusher Unit Sealed - Detailed report - Submitted - Regarding.

**Ref:** Lr.No.H1/1849/2022-4, Dt:31.05.2023 of the District Collector, Sangareddy.

\* \* \* \* \*

I invite kind attention to the subject and reference cited and submit that the District Collector, Sangareddy has directed to submit a detailed report on the information as called for by the Hon'ble National Green Tribunal, South Zone, Chennai.

In this connection it is submitted that as per this office records, (06) Mineral Dealer Licenses have been granted by the Deputy Director of Mines and Geology, Nizamabad in Kollur village & Osman Nagar of Sangareddy District for Processing / Storing / Selling / Trading of the Mineral aggregates in favour of various firms. The details are submitted below.

Sl. No.	Name of the Stone Crusher	MDL License No.	Period	Present Status
01	M/s Pulluri Mining & Logistics Pvt. Ltd.	1440/MDR/SRD/2018,	From 10.09.2018 to 09.09.2023	Dismantled the crusher.
02	M/s. Arkid Infra	1049/MDR/SRD/2018,	From 01.06.2018 to 31.05.2021	Dismantled the crusher.
03	M/s Hitech Robo Sand	2073/MDR/SRD/2018	From 14.11.2018 to 13.11.2023	Dismantled the crusher.
04	M/s Gold Dust Ventures LLP	MDL6190967	From 04.04.2019 to 31.01.2022	Dismantled the crusher.

X - 20/02/2024

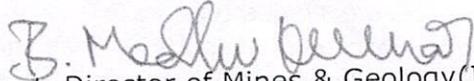
-32-

05	M/s Sri Sai Balaji Stone Crusher	MDL6190730	From 02.01.2019 to 01.01.2022	Non working.( Seized by the Revenue, Pollution Control Board and Mines & Geology Departments )
06	M/s Hanuma Enterprises	769/MDR/SRD/2018,	From 17.05.2018 to 06.05.2023	Dismantled the crusher.

Further, it is submitted that as per this office records this office has not issue permits to the M/s Sri Sai Balaji Stone Crusher since July 2019 due to the instructions of the District Collector, Sangareddy. Further , it is submitted that the pollution Control Board issued the closure orders and imposed the penalty to the stone crusher unit holder and the Revenue & Pollution Control Board departments seized the stone crusher.

This is submitted for favour of kind information.

Yours faithfully,

  
Asst. Director of Mines & Geology(I/c),  
Sangareddy District.

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of kind information.

Copy submitted to the Dy. Director of Mines & Geology, Nizamabad for favour of kind information.

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD  
(RESPONDENT NO. 4) IN OA NO.6 OF 2022 FILED BY SRI P.V.SUBRAMANYA  
VARMA, R/O.KHAIRTHABAD, HYDERABAD AGAINST UNAUTHORIZED  
OPERATION OF RESPONDENT STONE CRUSHING UNITS IN SANGAREDDY  
DISTRICT.**

It is to submit that an Original Application (OA) was filed before the Hon'ble NGT, Chennai by P.V.Subramanya Varma, Hyderabad against illegal and unauthorized stone crusher units operated in GO Ms No. 111 area i.e., Vattinagulapally, Kokapet, Gouldoddi, Gopanpally, Kollur, Kotwalguda, Osmannagar villages in Rangareddy & Sangareddy Districts.

The Hon'ble NGT, Chennai vide order dated 15.05.2023 ordered as follows:

"..... we direct the Telangana State Pollution Control Board, District Collector and the Director of Mines and Geology to file a detailed report as to how many of these units are closed, the action taken against them, levy of compensation and also the amount collected from them. Till such time the entire procedure is completed, the Telangana State Pollution Control Board should not grant any consent order, if applied for."

**In this regard following is submitted,**

It is to submit that, during 2019, the following 6 No's of stone crushing units were located in G.O.Ms.No.111 area i.e., within 10 Km radius of Himayat Sagar and Osman sagar lakes.

1. M/s. Arkid Infra, Sy. No. 192, 193, 194, 195, 196, 197 & 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 26).
2. M/s. Pulluri Mining & Logistics Pvt. Ltd., Unit-I, Sy. No. 196, 197 and 198, Kollur Village, Ramachandrapuram (M), Sangareddy District (Respondent No. 27).
3. M/s. Gold Dust Ventures LLP, Sy.No.192 to 198, Kollur (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 28).
4. M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29).
5. M/s. Hitech Stone & Robos and Industry, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 30).
6. M/s. Hanuma Enterprises, Sy. No. 12E, Osman Nagar (V), Ramachandrapuram (M), Sangareddy District (Respondent No. 31).

The respondent stone crusher unit No's 26, 27, 30 & 31 were issued with closure orders on 14.05.2019 & 24.07.2020 respectively and subsequently found dismantled on

11.01.2022 whereas, Respondent Stone Crusher unit No.28 was issued with closure order on 10.12.2019 and found dismantled on 15.06.2022.

Presently, only one stone crushing unit i.e., **M/s. Sri Sai Balaji Rock, Sy. No.193 &194, Kollur, Sangareddy District (Respondent No. 29)** is located in G.O.Ms.No.111 area and the same was issued with closure order on 14.05.2019. Currently, the stone crusher is not in operation. The following are the details of action taken against the unit, levy of environmental compensation and also the amount collected from the industry.

**a. Environmental Compensation:**

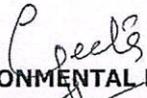
- The Board vide order dated 12.11.2022 levied Environmental Compensation of Rs. 30,25,000/- on the industry for violating the conditions stipulated by the Board thereby causing pollution to the environment in accordance with methodology developed by the CPCB. The order is enclosed as **ANNEXURE-I.**
- The Board addressed a letter to the District Collector & Magistrate on 11.04.2023 requesting for recovery of Environmental Compensation (EC) from the unit immediately under Revenue Recovery Act. Subsequently, The Tahsildar, Ramachandrapuram issued demand notice on 06.04.2023 under Revenue Recovery Act, 1864 to remit an amount of Rs.30,25,000/- towards Environmental Compensation within one week failing which distained property will be brought to public sale. The Demand Notice is enclosed as **ANNEXURE-II.**
- Later, the industry has paid Rs. 4,50,000/- towards Environmental Compensation on 15.04.2023 and the industry has not paid the balance environmental compensation fee of Rs. 25,75,000/-. The receipt is enclosed as **ANNEXURE-III.**
- The Tahsildar, Ramachandrapuram has issued inventory of the attached property on 02.05.2023, notice of movable property on 16.05.2023 and demand notice prior to attachment of land on 06.06.2023 under Revenue Recovery Act for recovering the balance Environmental Compensation of Rs. 25,75,000/-. The notices are enclosed as **ANNEXURE-IV.**
- The industry has filed IA No.60 Of 2023 in the matter of OA NO.6 of 2022 before the Hon'ble NGT, Chennai on 21.05.2023 against the Environmental Compensation levied by the Board and requested Hon'ble NGT to advance the hearing of OA No.6 from 17.07.2023 to an earlier date. The Honb'le NGT vide order dated 29.05.2023 closed the advance hearing application and listed the case for hearing on 21.07.2023. The order is enclosed as **ANNEXURE-V.**
- The industry has also filed WP No.15103 of 2023 before the Hon'ble High Court

of Telangana on 12.06.2023 to quash the notices dated 06.04.2023, 02.05.2023, 16.05.2023 and 06.06.2022 issued by the Tahsildar, Ramachandrapuram under Revenue Recovery Act for recovering the Environmental Compensation levied by the Board.

- The Hon'ble High Court vide disposal order dated 16.06.2023 directed that the petitioner shall deposit the compensation amount after deducting the amount already paid to the Board in six equated monthly installments commencing from the Month of July'2023; installments to be paid in the first week of each month; overall within six months. The order is enclosed as **ANNEXURE-VI**.
- Accordingly, the industry has paid the 1<sup>st</sup> installment of Rs. 4,29,116/- on 10.07.2023 to the TSPCB Account bearing No. 39271613872. The industry has to pay the balance environmental compensation of Rs.21,45,884/- in remaining five installments vide Hon'ble High Court order. The receipt is enclosed as **ANNEXURE-VII**.

- b. **Status of FIR:** FIR No. 215/23 was filed against the unit on 25.03.2023 at RC Puram, Police Station for tampering the seal provided to the crusher control room without taking permission from Revenue department/TSPCB. The case was disposed by the JFCM Court, Sangareddy on 10.06.2023 sentencing to pay fine amount of Rs.1,00,950/- before the Lok Adalath as the occupier has admitted his guilt. The industry has paid the fine amount of Rs.1,00,950/- on 10.06.2023. The order (ecourts portal copy) and receipt are enclosed as **ANNEXURE-VIII**.
- c. **Operational Status:** Currently, the unit is not in operation and no complaints were received by the Board regarding the illegal operations of the unit. The Board officials have been inspecting the unit regularly and found that the unit is not in operation.

Date: 14.07.2023

  
**ENVIRONMENTAL ENGINEER**  
Environmental Engineer:  
T.S. Pollution Control Board,  
Regional Office-I, SANGAREDDY